

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 1142
ANSWERED ON 08/02/2024

DEVELOPMENT OF WIND ENERGY

1142. SHRI RAMDAS C. TADAS

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether any steps have been taken by the Government for the development of wind energy in Maharashtra;
- (b) if so, whether Wardha and Amravati have been included for the same, as these two districts have highest potential for the development of wind energy; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF NEW & RENEWABLE ENERGY AND POWER
(SHRI R.K. SINGH)

(a) to (c) Wind power projects in the country are set up mostly by private sector developers based on techno economic viability of the project at high wind potential sites. Government of India has taken several steps to promote renewable energy, including wind energy in the country, including in Wardha and Amravati district of Maharashtra. These, inter alia, include;

- permitting Foreign Direct Investment (FDI) up to 100 percent under the automatic route,
- waiver of Inter State Transmission System (ISTS) charges for inter-State sale of solar and wind power for projects to be commissioned by 30th June 2025,
- Notification of minimum share of consumption of non-fossil sources (renewable energy), including separate share for wind energy by designated consumers as a percentage of their total share of energy consumption under Energy Conservation Act, 2001 up to the FY 2029-30,
- setting up of Ultra Mega Renewable Energy Parks to provide land and transmission to RE developers on a plug and play basis,
- laying of new transmission lines and creating new sub-station capacity for evacuation of renewable power,
- setting up of Project Development Cell for attracting and facilitating investments,
- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar PV and Wind Projects,
- Notification of Promoting Renewable Energy through Green Energy Open Access Rules 2022,
- Notification of Late Payment Surcharge and related matters Rules 2022.
- Concessional custom duty exemption on certain components required for manufacturing of wind electric generators,
- Generation Based Incentive (GBI) is being provided to the wind projects commissioned on or before 31 March 2017,
- Issuance of 'National Repowering and Life Extension Policy for Wind Power Projects – 2023',
- Technical support including wind resource assessment and identification of potential sites through the National Institute of Wind Energy, Chennai.

In addition, the following steps have, *inter alia*, been taken by Government of Maharashtra to promote renewable energy, including wind energy in the state of Maharashtra:

- Declared Renewable Policy- 2020 with target of installation of 2500 MW wind power project. The highlights of the policy are as under;
 - i. Encouragement to Repowering & hybridization
 - ii. Waiver of Electricity Duty (ED) for 10 years for captive wind power projects.
 - iii. Non-agricultural (NA) taxes exemption for wind power projects.
- Maharashtra Energy Development Agency (MEDA) carried out wind resources study on following locations in Wardha and Amravati districts:

S.N.	Village	Taluka	District
1	Motha	Chikhaldara	Amravati
2	Makhala		
3	Lawada		
4	Ranigaon	Dharani	Amravati
5	Bhankheda	Amravati	
6	Virgaon	Tivasa	
7	Moi	Asthi	Wardha
8	Garpith	Karanja	

MEDA signed MoU with MAHAGENCO for development of wind-solar hybrid projects at lands owned by MEDA in Amaravati district.
